

O.A.No.457 of 2005 (Gopal Lal Goyal Vs. UOI & others)

8.11.2005

Present : Mr.P.N.Jatti, Advocate, for the applicant.
Mr.Kunal Rawat, Advocate, for the respondents.

*CO 87) 81, 1182
NR, 11-11-05
AT*
Learned counsel for the respondents has made a statement at the bar that he does not want to pursue this O.A and as such it may be dismissed as withdrawn.

In view of the statement made by learned counsel for the applicant, this O.A is dismissed as withdrawn.

In view of the above orders, M.A.No.368 of 2005, for impleadment of party, is also dismissed as infructuous.

Kuldeep
(KULDIP SINGH)
Vice Chairman

HC*